No time limit for techno-clearance of these schemes by CWC/GFCC could be fixed as it would depend upon the time State Government would take to comply with the comments.

Export by BEL and BEML

3114. SHRI SOM PAL: Will the PRME IMINISTER be pleased to state:

- (a) whether there is any proposal under Government's consideration to allow some Defence production manufacturing units like MEL and BEML etc. to directly export their items;
- (b) if so, whether these units include defence items or only non-defence ones; and
- (c) what are the details of such items?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) and (b) BEL and BEML are already exporting items of both defence and non-defence use manufactured by them.

(c) BEL is exporting TV picture tubes, Magnesium manganese dioxide batteries, communication equipment and items produced on sub-contract for manufacturers abroad. BEML is exporting loaders, dump trucks, water sprinklers bulldozers, hydraulic excavators and their spares.

पंजाब में भारतीय प्रशासिक सेवा में भारतीय पुलिस सेवा के श्रधिकारियों के विरुद्ध लाचपूरी होने तक कि तपदोन्नतियां

3115. श्री सोभ पांः व्याप्रधान मंत्री यह बताने के कृपा करेंगे किः

- (क) पंतव तें िछने दो वर्षों से कार्यरा भारती प्रतापिक वा क्रोर भारती पृतिस केव के पा विरुठ अधि- कारियों तथा निश्मों के ज्वाकी के निभ क्रीर प्रशास क्या हैं ि के विरुद्ध जांच कार्य चल रहा है ;
- (ख) उक्ष्युंक्त भाग (क) मैं उल्लि-खित उन अधिकारियों का न्योर न्या है ग्रोर उनमें ने कितने लोग ऐं हैं जिनके विरुद्ध जांच चल रहे हैं फिर भी उनके नेवाकल में बढ़ोदरी को गई है;

- (ग) ऊपर उल्लिखित आधेकारियां में से ऐसे कितने अधिकारी हैं जिनकी चरित्र पंजी में उन्हें प्रतिकुल टिप्पणियां होने के बावजुद पदोननति दी गई है;
- (घ) क्या पंताब स क ति पिछले दो वर्षो के दौरान केन्द्र'य सरकर के पास ऐसे भ्रष्ट भारत य प्रशासनिक भ्रौर पुलिस सेवा के अधिक यिं के विरुद्ध कार्यवाही हेतु भ्रपन टिप्पणियां भेजी हैं; और
- (ङ) यदि हां, तो उनके विरुद्ध की गई कार्यवाही का ब्योरा क्या ?

प्रधान मंत्री ग्रीर कानिक लोक शिकायत तथा पेशन मंत्रा (श्राण्यनाथ प्रताप सिंह) (क) से (ङ) पूर्न एल्वित की जारही है ग्रीर सभा एट एल्बिदी जाएगी।

Contributions of senior professors of IIT, Delhi in Technology Support

3116. SHRI JAGADISH JANI: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Senor Professors in Indian Institute of Technology (IIT), Delhi presently occupying high positions, have made little or no contribution in the development of technology during the last several years;
- (b) whether it is also a fact that this casual attitude of the Senior Professors of IIT, Delhi is responsible for a very low pace of technology support that the Institute was able to offer to the Indian Industries; and
- (c) whether Government would issue some guidelines to all the Senior Professors of IIT, Delhi for making sufficient contribution in the technology development a compulsory feature?

THE MIINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRICHIMANBHAI MEHTA): (a) No, Sir.

(b) and (c) The IIT Review Committee appointed by the President of India had some into this question in detail. The recommendations made by the Review Committee to improve Industry IIT linkages are under im. plementation in a phased manner part of the 8th Five Year Plan.

Written Answers

Forest Land acquired by Western Coal Fields Limited

3117. SHRI NARESH C. PUGLIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that the Government Forest land measuring 93-21 hectares bearing survey No. 111-116 1 and 224 in the Chandrapur District of Maharashtra has been acquired by the Western Coal Fields Limited:
- (b) whether it is also a fact that despite refusal by the Divisional Forest Officer Chandrapur, the W.C.L. has built up houses complex, stadia, schools etc. on this land:
- (c) whether it is a fact that W.C.L. has violated the provisions of the Forest Conservation Act, 1980 as permission has neither been sought from the State Government nor from the Central Government:
- (d) if so, when Government land acquired by the W.C.L. and what action has been taken by Government in the matter:
- (e) whether it is also a fact that some officials deleted the provisions which prohibited use of this big trees forest of the Revenue Department by the WC.L or any other organisation;
- (f) what are the persons involved in tampering the record and what action has been taken against them: and
- (g) whether Government propose to handover this case to the CBI if not, what are the reasons therefor?

THE MINISTER OF ENVIRON-MENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) to (g) The information is being collected and will be laid on the Table of the House.

to Questions

Admission in Punjabi University, Patiala

3118. SHRI RAM NARESH YA-DAV: Will the PRIME MINISTER be pleased to state:

- (a) what is the total number of students admitted in the Punfabi University, Patiala during current year class and course wise and
- (b) what is the number of students of Amritsar GND units admitted?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RE-SOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Information is being collected and will be laid on the Table of Sabha.

Non-payment of provident fund/gratuity dues to retired/expired teachers of Government School Patel Nagar, New Delhi

3119. SHRI RAM NARESH YA-DAV: Will the PRIME MINISTER be pleased to state:

- (a) what is the number of teachers retired expired from January, 1988 to June 1988 from Government Secondary School-III Patel Nagar, New Delhi, who have not been paid their provident fund/gratuity dues desnite a lapse of more than two after their retirement/expiry;
- (b) if so, what are the details thereof:
- (c) the reasons for delay in the payment of their dues;
- (d) the total amount payable to them; and
- (e) wha action has been taken by Government against the Education Department, Delhi and to ensure payment of the dues without further delay?